

HATHWAY BHAWANI CABLETEL & DATACOM LIMITED

Registered Office : 805/ 806, Windsor, 8TH Floor, Off CST Road, Kalina, Santacruz (East), Mumbai - 400 098
CIN : L65910MH1984PLC034514

Tel: 91-22-67742500 Fax: 91-22-67742400 Website: www.hathway.com; E-mail : info@hathway.net

Corrigendum to Recommendations of the Committee on the Open Offer (COO) to the Shareholders of Hathway Bhawani Cabletel & Datacom Limited (“HBCDL” or the “TC”) under Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI SAST Regulations”) in relation to the open offer made by Jio Content Distribution Holdings Private Limited (“JCDHPL” or “Acquirer 1”), Jio Internet Distribution Holdings Private Limited (“JIDHPL” or “Acquirer 2”) and Jio Cable and Broadband Holdings Private Limited (“JCBHPL” or “Acquirer 3”) (hereinafter Acquirer 1, Acquirer 2 and Acquirer 3 are collectively referred to as the “Acquirers”) together with Reliance Industries Limited (“RIL” or “PAC 1”), Digital Media Distribution Trust (“TRUST” or “PAC 2”), Reliance Content Distribution Limited (“RCDL” or “PAC 3”) and Reliance Industrial Investments and Holdings Limited (“RIIHL” or “PAC 4”) (hereinafter PAC 1, PAC 2, PAC 3 and PAC 4 are collectively referred to as the “PACs”), in their capacity as the Persons Acting in Concert with the Acquirers.

With reference to the recommendation of COO published in the newspaper dated 17th March, 2019, in point no. 12(2) the Regulation be read as 8(3) and 8(4) of SEBI SAST Regulations in place of Regulation 8(2) of SEBI SAST Regulations.

For and on behalf of Committee on Open Offer of Hathway Bhawani Cabletel & Datacom Limited

Sd/-

Date: 19.03.2019

Place: Mumbai

Dilip Worah

Independent Director, DIN: 00047252